

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101

IA No. 102/JPR/2021

IA No. 303/JPR/2021

IA No. 321/JPR/2021

IA No. 251/JPR/2022

IA No. 198/JPR/2023

IA No. 206/JPR/2023

IA No. 267/JPR/2023

IA No. 293/JPR/2023

IA No. 414/JPR/2023

IA No. 193/JPR/2024

IB No. 131/9/JPR/2019

Under Section 9 of IBC, 2016

In the matter of:

Sanwar Mal Tiwari Sole Prop. of Rajasthan Steel Corporation

... Operational Creditor/Applicant

Versus

Aesthetic Stone Arts India Pvt. Ltd. ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.

Vijendra Bangar, RP

For the PNB : Vikas Jain, Adv.

For the Suspended Director : Nitesh Srivastava, Adv.

Vasundhara Gupta, Suspended Director

Nipun Katiyal, Adv.

ORDER

IA No. 321/JPR/2021, IA No. 251/JPR/2022, IA No. 206/JPR/2023, IA No. 414/JPR/2023

Submissions heard. Order is reserved. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must

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be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.

IA No. 267/JPR/2023, IA No. 293/JPR/2023

In this application, directions have been sought by the RP to the Suspended Director for signing the audited balance sheet for the Financial Year 2020-21 & 2021-22. It is submitted by learned counsel for the suspended director that needful will be done within a very short time. On the assurance of learned counsel for the Suspended Director, appropriate order will be passed in this application.

IA No. 193/JPR/2024

This is 56th Progress Report filed by the RP. This report is taken on record subject to just exceptions. IA No. 193/JPR/2024 stands disposed of accordingly.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024